श्री मुलायम सिंह यादव: ये बहुत वरिष्ठ सदस्य हैं और जानते भी हैं और जानते हुए भी कि कुछ रक्षा संबंधी मामले ऐसे भी होते हैं जिनको सदन में या जनता के बीच में बताया नहीं जा सकता है लेकिन इतना हम कहना चाहते हैं कि किसी भी मौके पर कितना भी बड़ा मुकाबला होगा, हिंदुस्तान उसका जवाब देने के लिए तैयार है।

उपसभाष्यक्ष (श्री त्रिलोकी नाथ चतुर्वेदी): मंत्री जी, आपको धन्यवाद। जहां तक मैं समझता हं कि सुरक्षा का प्रश्न है, जिस संकल्प का आपने जिक्र किया, उसमें प्रा देश एक मत है और दोनों सदन तो हैं ही। मैं समझता हूं कि उसमें किसी संदेह की गुंजाईश होनी ही नहीं चाहिए। Now, the Finance Minister will lay on the Table of the House the Supplementary Demands for Grants (General) 1996-97.

SUPPLEMENTARY-DEMANDS FOR GRANTS (GENERAL) 1996-97 (DECEMBER, 1996)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (General), 1996-97 (December, 1996).

PRIVATE MEMBERS' LEGISLATIVE **BUSINESS**

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Now Bills to be introduced. Shri Gurudas Das Gupta, not present. Shri Suresh Pachouri.

The Rural Electrification Bill, 1996

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, 1 beg to move for leave to introduce a Bill to provide for the establishment of a Rural Electrification Authority to ensure uninterrupted electricity supply to farmers for their agricultural activities and for providing at least Ek Batti connection to every house and hut in rural India and for matters connected therewith.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the BilI.

The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Bhopal Bill, 1996.

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Bhopal.

The question was put and the motion was adopted

SHRI SURESH PACHOURI: Sir, I introduce the Bill.

The Abolition of Begging Bill, 1996.

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the abolition of begging which has become a menace at the places of tourist importance, religious places, railway and bus stations and market places and other places used by general public and has become nuisance for the tourists and the general public due to penetration of anti-social elements in this field and matters connected therewith or incidental thereto.

The question was put and the motion was adopted

SHRI SURESH PACHOURI: Sir, i introduce the Bill.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Miss Saroj Khaparde, not there. Shri V. N. Gadgil.

The Disclosure of Assets by Ministers, **Members of Parliament and Public Servants** Bill 1996

SHRI V. N. GADGIL (Maharashtra): Sir, I beg to move for leave to introduce a Bill to provide for disclosure of assets by Ministers, Members of Parliament and Public Servants.

The question was put and the motion was adopted.